



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

गुरुवार, मे ४, २००६/वैशाख १४, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Second Amendment) Act, 2006 (Mah. Act No. XIV of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIV OF 2006.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 4th May 2006.)

An Act further to amend the Bombay Motor Vehicles Tax Act, 1958.

Bom. WHEREAS it is expedient further to amend the Bombay Motor
LXV Vehicles Tax Act, 1958, for the purposes hereinafter appearing ; it is
of hereby enacted in the Fifty-seventh Year of the Republic of India
1958. as follows :—

1. (1) This Act may be called the Bombay Motor Vehicles Tax Short title
(Second Amendment) Act, 2006. and
commencement.

(३३६)

[किंमत : रुपये ९.००]

(2) It shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of First Schedule to Bom. LXV of 1958. 2. In the FIRST SCHEDULE to the Bombay Motor Vehicles Tax Act, 1958 (hereinafter referred to as "the principal Act"), in clause C, in column (2), for the figures "300" the figures "10,000" shall be substituted. Bom. LXV of 1958.

Amendment of Third Schedule to Bom. LXV of 1958. 3. In the THIRD SCHEDULE to the principal Act, in Part I, in column (2), for the figure and words "4% of the cost of vehicle" the figure and words "7% of the cost of vehicle" shall be substituted.